

12.04 hrs.

**CALLING ATTENTION TO A  
MATTER OF URGENT  
PUBLIC IMPORTANCE**

**MURDER OF A POLICE OFFICER IN DELHI**

**Shri Assar (Ratnagiri):** Under rule 197, I beg to call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I request that he may make a statement thereon:

“The reported murder of a police officer in Delhi on April 11, 1960.”

**The Minister of Home Affairs (Shri G. B. Pant):** On the morning of the 11th April, 1960, a report was made at Police Station Paharganj that a dead body was lying in a pool of blood in front of the Nutan Marathi Higher Secondary School. On the basis of this information, a case under Section 302-IPC was registered and the Police rushed to the spot to investigate the matter. On reaching the scene, the Police identified the dead body as being that of Sampuran Singh, a Sub-Inspector of Police in the Delhi C.I.D. (Crime Branch) who was living in a quarter attached to the Paharganj Police Station. Several sharp-edged incised wounds were observed on the chest and upper part of the body and there was also a deep cut on the neck. A blood-stained knife having a blade about 3" long was found lying under the deceased's head. Some blood-stained bath room slippers were also recovered. Investigations are in progress.

2. It is a matter of regret that the life of S.I. Sampuran Singh who was attached to the Anti-Cheating Squad since 1957 and was reputed to be a good officer should have been put to an end by violent means in such tragic circumstances. The Inspector-General of Police, Delhi, has announced a reward of Rs. 500 for any information leading to the arrest of the accused.

3. The deceased's widow has been given some financial assistance as an immediate measure of relief.

**Shri Vajpayee (Balrampur):** Is it a fact that the persons who discovered the body in the morning and who went to the police station to report about the discovery of the dead body were detained by the police?

**Shri G. P. Pant:** I have no report to that effect.

**Shri Vajpayee:** May I know whether the hon. Minister will make enquiries?

**Shri G. B. Pant:** They detained them just for purposes of interrogation and to find out if they knew more about it?

**Shri Vajpayee:** They were detained for the whole of the day; they were there at the police thana for the whole day.

**Mr. Speaker:** The hon. Minister will find out. The suggestion has been made.

**Shri G. B. Pant:** I shall make enquiries.

**Mr. Speaker:** Instead of waiting so long the hon. Member might have sent a letter already to the hon. Minister. Before he came to the House, he must have known this. Hon. Members need not hesitate to bring these matters to the notice of the hon. Minister. After all, it is their Government. They can always bring these matters to the notice of the hon. Minister who will certainly look into all this.

12.06 hrs.

**BUSINESS OF THE HOUSE**

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** With your permission, Sir, I rise to announce that Government Business in this House for the week commencing 25th April, will consist of:—

- (1) Consideration of any item of business carried over from today's Order Paper.
- (2) Consideration and passing of the following Bills—

The Estate Duty (Amendment) Bill,.....

**Shri Hem Barua (Gauhati):** The hon. Minister is reading very fast, faster than a jet plane.

**Mr. Speaker:** It will be laid on the Table.

**Shri Satya Narayan Sinha:** I shall read slowly.

...The Reserve Bank of India (Amendment) Bill, and

The Supreme Court (Number of Judges) Amendment Bill, as passed by Rajya Sabha.

(3) Consideration of motions for concurrence for reference of the following Bills to Joint Committees: ..

The Delhi Primary Education Bill, and

The Children Bill.

(4) Consideration and passing of the following Bills—

The Hindu Marriages (Validation of Proceedings) Bill, as passed by Rajya Sabha,

The Delhi Land Holding (Ceiling) Bill, as reported by Joint Committee,

The Manipur Land Revenue and Land Reforms Bill, as reported by Joint Committee, and

The Tripura Land Revenue and Land Reforms Bill, as reported by Joint Committee.

(5) Discussion on the following subjects will also come up at 3 P.M. on dates mentioned:—

(i) Annual Report on the Working and Administration of the Companies Act, 1956, for the year ended 31st March, 1959, laid on the Table of the House on the 25th March, 1960, on Monday the 25th April on a motion to be moved by Shri Badakumar Pratap Garga Deb Bamra and others;

(ii) Annual Report of the Hindustan Shipyard Limited for the year 1958-59 laid on the Table of the House on the 22nd March, 1960, on Tuesday, the 26th April on a motion to be moved by Shri T. C. N. Menon;

(iii) Annual Report of the National Mineral Development Corporation Private Limited for the period from the 15th November, 1958 to the 31st March, 1959, laid on the Table of the House on the 11th March, 1960, on Wednesday, the 27th April, on a motion to be moved by Shri Vidya Charan Shukla; and

(iv) Statement regarding the purchase of the Uttar Pradesh Zamindari Abolition Bonds by the Banars Hindu University, laid on the Table of the House on the 3rd March, 1960, on Thursday, the 28th April, on a motion to be moved by Shri Braj Raj Singh and others.

**Shri B. K. Gaikwad (Nasik):** On a point of information, may I know whether the Report of the Commissioner for Scheduled Castes and Scheduled Tribes, which has been presented some months back is not to be considered in this session? For, it is the practice that every year the report should be considered. If it is not considered this year, then, next time, there will be two reports for consideration at a time.

**Shri Satya Narayan Sinha:** There are still many more months left, and we shall consider it in the next session. It is not possible to do it in this session.

**Shri Braj Raj Singh (Ferozabad):** May I submit a word? I had given notice of a motion which you have been pleased to admit as a no-day-yet-named motion, on the Sahara tests. Since it is of international importance,

## India (Amendment)

## Bill

we can through that motion, express ourselves on the tests which are being held there, not one, but two, that have been conducted there by the French Government. I should request you to find out some time to discuss that motion.

**Shri S. L. Saksena (Maharajganj):** I had also given notice of a motion to discuss the Tariff Commission's report on Sugar.

**Shri Khushwaqt Rai (Kheri):** I had also given notice of a motion....

**Mr. Speaker:** Hon. Members will notice that during five days we are having four no-day-yet-named motions in the next week. Almost every day, we are devoting two hours to these motions. Whatever remains, we shall certainly take up in the order of priority. Hon. Members who are interested in having their motions taken up earlier will kindly intimate to me and then I shall consider the relative importance of these and assign them to the various dates.

12.10 hrs.

RESERVE BANK OF INDIA  
(AMENDMENT) BILL\*

**The Minister of Finance (Shri Morarji Desai):** Sir, I beg to move for leave to introduce a Bill further to amend the Reserve Bank of India Act, 1934.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Reserve Bank of India Act, 1934."

*The motion was adopted.*

**Shri Morarji Desai:** Sir, I introduce† the Bill.

12.11 hrs.

## BUSINESS ADVISORY COMMITTEE

## FIFTY-FIRST REPORT

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** Sir, I beg to move:

"That this House agrees with the Fifty-first Report of the Business Advisory Committee presented to the House on the 21st April, 1960."

**Mr. Speaker:** Motion moved:

"That this House agrees with the Fifty-first Report of the Business Advisory Committee presented to the House on the 21st April, 1960."

**Shri Khushwaqt Rai (Kheri):** Sir, I beg to move:

That at the end of the motion the following be added:—

"subject to the modification that the time allotted to the Representation of the People (Amendment) Bill, 1960 be increased from 1 hour to 3 hours."

In this connection I would like to submit that this Bill is not a non-controversial Bill. It proposes to give a right which has been denied to certain people under the District Boards Act; this Bill proposes to give them a right of voting. The Members of the Opposition from U.P., all of them, are interested in taking part in the discussion. I would, therefore, request that the time allotted for this Bill may be extended to 3 hours—that is time for the consideration of this Bill.

**Shri Braj Raj Singh (Firozabad):** I also had given notice of an amendment to raise the time-limit to 3 hours.

On this subject there was an adjournment motion in the U.P. Assembly

\*Published in the Gazette of India Extraordinary Part II—Section 2 dated 22-4-1960.

†Introduced with the recommendation of the President.